

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1631

ANSWERED ON:25.07.2002

ACTION AGAINST DEFENCE OFFICIALS

NAWAL KISHORE RAI;PUTTASWAMY GOWDA;RAMJI LAL SUMAN;SULTAN SALAHUDDIN OWASI

Will the Minister of DEFENCE be pleased to state:

- (a) the details of defence personnel involved in Tehelka along with the penalty imposed on them;
- (b) whether the Government have not yet taken any action against the Defence officials;
- (c) if so, the reasons therefor; and
- (d) the steps taken by the Government to punish the guilty officials?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) to (d): The Army Court of Inquiry found some of the military officers blameworthy for their various acts of omission and commission in the defence equipment deal with a fictitious foreign firm as alleged by the Tehelka.com and recommended action against the officers.

2. Accordingly, the following action has been initiated as per the law and rules governing the army personnel:-

- (i) Disciplinary action against one Major General, one Brigadier and one Colonel.
- (ii) Administrative action against two Major Generals and one Lt. Colonel. Out of them, one Major General has been awarded `Censure`.